

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.319/MP/2019**

Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent for direction for payment.

Petitioner : DVC

Respondents : BYPL

Date of Hearing : **15.3.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Pravas Kumar Singh, Member

Parties Present : Shri M.G. Ramachandran, Senior Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Ms. Sristi khindani, Advocate, DVC  
Ms. Surbhi Kapoor, Advocate, DVC  
Shri. Aneesh Bajaj, Advocate, DVC  
Shri Rahul Kinra, Advocate, Advocate, BYPL  
Shri Aditya Ajay, Advocate, Advocate, BYPL  
Shri Girdhar Gopal Khattar, Advocate, BYPL  
Ms. Sweta Chaudhary, BSES  
Ms. Jaya, BSES

**Record of Proceedings**

At the outset, learned counsel for the Respondent, BYPL, submitted that in the IA filed by the Respondent (in appeal) for a stay of the operation of the Commission's order, in a similar case involving THDC, the APTEL has reserved its orders. He accordingly prayed that the Commission may adjourn the hearing of the present Petition. This was not objected to by the learned Senior counsel for the Petitioner.

2. Based on the consent of the parties, the hearing of the matter was adjourned.
3. The Petition will be listed for hearing on **17.4.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

